

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

Contempt Application No. 2 of 2017
In TP No. ~~145/397-398/NCLT/AHM/2016 (New)~~
CP No. 60/397-398/CLB/MB/2015 (Old)
129 2006

Coram:


**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**


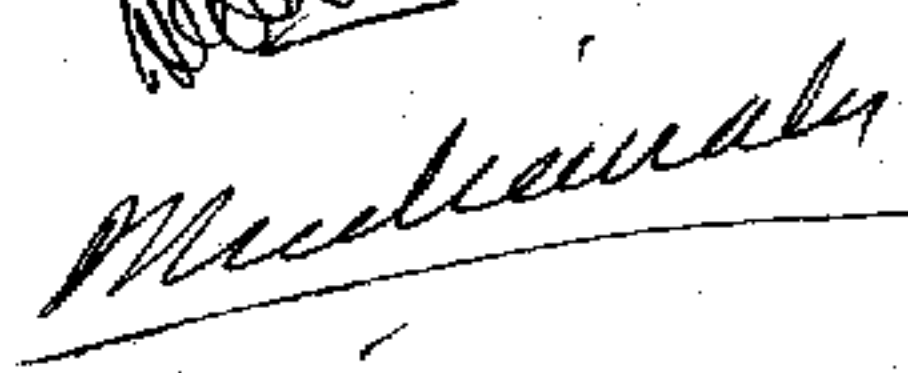
**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.09.2017**

Name of the Company: Ramesh Chand Jain
V/s.
Chand Prabhu Homes Pvt Ltd.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	FOR SURANGE AND Co. (ADV.) HARSHAVARDHAN TOPRE (ADV.)	Advocate	Petitioner	
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2.	Ashish Doshi & Pavan Godiawala	PCS Advocate	Respondents Respondents	 
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ORDER

Learned Advocate Mr. Harshvardhan Topre i/b Surange & Co. present for Applicant. Learned Advocate Mr. Pavan Godiawala with learned PCS Mr. Ashish Doshi present for Respondents no. 1 to 3. Learned PCS Mr. Ashish Doshi present for Respondents No. 4 to 6 and 32 to 37 in Contempt Application no. 2/2017. None present for other Respondents.

Learned Advocate Mr. Pavan Godiawala filed Vakalatnama for Respondents no. 1 to 3.

For filing affidavit by Respondents, list the matter 13.10.2017 for hearing before admission.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 14th day of September, 2017.